

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHEENAI

Original Application No. 90 of 2024 (SZ)  
(Earlier O.A.No.772/2023 (PB))

IN THE MATTER OF:

Jeganathan Kumarasamy

...Applicant(s)

-Vs-

The Commissioner,  
Greater Chennai Corporation,  
Ripon Building, Chennai – 600003.

...Respondent(s)

**STATUS REPORT FILED BY ON BEHALF OF THE GREATER  
CHENNAI CORPORATION - 4<sup>TH</sup> RESPONDENT**

I, S. Suresh Kumar, Son of (Late) Mr. A. Sundarajan, Hindu, aged about 59 years, the District Revenue Officer / Assistant Commissioner Senior Grade, Zone – XIV, Greater Chennai Corporation, having office at No. No.6/64, Puzhuthivakkam Main Road, Chennai – 600 091, hereby solemnly affirm and sincerely state as follows: -

1. I am working as the District Revenue Officer / Assistant Commissioner Senior Grade, Zone – XIV of the Greater Chennai Corporation and as such am well acquainted with the facts of

  
Assistant Commissioner  
Zone-14  
Greater Chennai Corporation

the case through available records. I am filing this status report on behalf Greater Chennai Corporation.

2. I respectfully submit that the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi has registered suo moto case vide O.A. No. 772/2023 in connection to the petition sent by Mr. Jeganathan Kumarasamy enumerating grievances as follows; -

*"Improper operation of organic solid waste management facility in Mallikeswaran Nagar, Pallikaranai, Chennai (Survey no. 731) on the western side of a residential house in Surya Avenue Tropical Enclave, Pallikarnai. The said facility is operating in violation of SWM Rules, 2016 thereby damaging the environment by creating breeding place of insects and mosquitoes and causing serious health hazard to residents in the neighborhood which are all marked as residential plots. Stagnant water is oozing out with a bad odour and during the rains, the rainwater along with sewage water from the facility enters into private property damaging the ground water which is unfit for drinking purposes. No action has been taken by the concerned authority."*

3. I respectfully submit that the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi vide order dated 07.02.2024 directed as follows; -

*"...5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of the Central Pollution Control Board (CPCB),*

  
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*TNSPCB and Collector, Pallikaranai, Chennai and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The TNSPCB will be the nodal agency for coordination and compliance..."*

4. I respectfully submit the case was transferred to Southern Zone Bench and re-numbered as Original Application No. 90 of 2024 (SZ) and the case was posted for hearing on 15.07.2024.
5. I respectfully submit the Formation of the Joint Committee & Inspection:

In compliance to the Hon'ble NGT directions, the Joint Committee was constituted with following members:

1.	District Collector, Chennai	Member
2.	Dr. R. Rajkumar, Scientist E, Central Pollution Control Board, Regional Directorate, Chennai.	Member
3.	District Environmental Engineer, TNPCB, Chennai South @ Velachery.	Nodal Officer cum Member

Further, District Collector, Chennai vide letter dated 20.03.2024 nominated RDO, South Chennai and Thasildhar, Shollinganallur Taluk for the said joint committee inspection.

6. I respectfully submit the Joint Committee Meeting stating that the District Collector, Chennai conducted first meeting on

  
 Assistant Commissioner  
 Zone-14  
 Greater Chennai Corporation

13.03.2024 at District Collectorate. DEE, TNPCB appraised about the case and the inspection was planned to schedule on 22.03.2024. Subsequently, the Joint Committee inspected the site on 22.03.2024 along with the complainant and officials of Revenue Department and Greater Chennai Corporation. Further submit that the Micro Composting Center (MCC) at Mallikeswaran Nagar, Pallikaranai is established by Greater Chennai Corporation (GCC) for processing of organic waste only. The MCC processing facility is established in an area of 22,000Sq. ft, the facility is operated by Hand in Hand, NGO on behalf of GCC, Zone -14. The west side of the facility is crematorium, North & South side is residential houses and east side is residential plots. The complainant plot is on the Eastern side adjacent to the said micro composting centre at SF.No. 732/1B3, & 732/1B4 of Pallikaranai Village, Sholinganallur Taluk, Chennai District.

7. I respectfully submit the Findings from analysis results of the soil and groundwater samples, no contamination observed due to operation of the facility.

In view of above observations, following action plan for remedial are proposed by the Joint Committee:

- 1. The GCC shall take necessary action to build a permanent wall on the eastern side to prevent Organic waste/compost from spilling on to the complainant's land. The Organic waste/compost storage should be relocated to the North -*

  
Assistant Commissioner  
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*Western side of the processing facility by providing covered storage shed.*

- 2. Even though, the facility has obtained authorization for processing of organic waste through micro composting having capacity of 5.5 TPD, as per the records, it was found that the facility was processing less than the 5 Tons per day, in such scenario the buffer zone criteria is not applicable, and considering the high population density in urban areas, scarcity of land to set up such facilities and also only organic waste is treated through micro composting. It is suggested to allow the plant to operate in same location restricting the processing capacity less than 5 TPD and also ensure that the facility shall be operated without causing pollution to the surroundings. Further, the GCC shall obtain amendment in authorization as per provisions of Solid Waste Management Rules, 2016 for actual peak organic waste processing quantity as per records.*
8. I respectfully submit the Tamil Nadu Pollution Control Board (TNPCB) had communication the Joint Committee report on 06.12.2024 stating to take necessary action as per the Joint Committee report.
9. I respectfully submit the on basis, Orders was already obtained from the Additional Chief Secretary / Commissioner, GCC on 01.09.2023, the Superintending Engineer, Buildings Department, GCC had sent circular vide B.D.C.No. B1/1805-1/2023 dated 01.09.2023. Based on the Additional Chief Secretary / Commissioner, GCC Orders and Joint Committee report, Micro composting Centre (MCC) at Mallikeswaran Nagar,

  
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Pallikaranai was demolished on 28.12.2025 to 07.01.2026. Following that the Greater Chennai Corporation decided to construct a Lounges along with Changing Room and Rest Room for the Sanitation Workers of the Greater Chennai Corporation and Work Order was issued on 29.12.2025. Further submit that Lounges along with Changing Room and Rest Room for the Sanitation Workers is under construction.

10. I respectfully submit the after demolition the Micro composting Centre, Solid Waste has been collected from Pallikaranai to Chetpet SWMS Bio CNG Plant for the Waste-to-Energy solution (Bio-mining).

Hence it is therefore prayed that this Hon'ble court may be pleased accept the status report and pass suitable orders as this Hon'ble Court may deem fit and proper in the circumstance of the case and render justice.



COUNSEL FOR H<sup>TH</sup> RESPONDENT

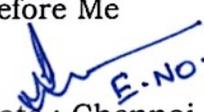
Solemnly affirmed at Chennai ( )

On this the 30<sup>th</sup> day of January 2026 ( )

And signed his name in my presence ( )

  
Assistant Commissioner  
Zone-14  
Greater Chennai Corporation

Before Me

  
Advocate : Chennai

E.NO-340/96

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GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**STATUS REPORT FILED BY  
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GREATER CHENNAI  
CORPORATION**

**Mrs.Nirmala  
Counsel for  
Greater Chennai Corporation  
Cell No.9444112606**